

Central Administrative Tribunal, Lucknow Bench, Lucknow.

C.C.P. 16/2008 In O.A 632/2005

Urmila Sharma

Vs.

Smt. Neelam Srivastava.

This the 24 day of July, 2008

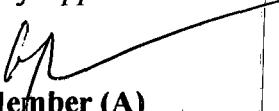
Hon'ble Shri A.K.Gaur, Member (J)
Hon'ble Dr. A.K.Mishra, Member (A)

Appl: Sri R. S. Gupta.
Resp: Sri S. P. Singh.

Learned counsel for the respondents invited our attention to Annexure CR-1 dated 4th of June 2008 wherein, it is clearly observed that the compliance of the judgment and order dated 18th October 2007, the Chief Postmaster General, after considering the case, has ordered that the case of the applicant, for appointment on compassionate ground, be reconsidered by the Circle Relaxation Committee in its next meeting, which is scheduled to be held, on receipt of vacancies under 5% of vacancies falling under direct recruitment quota, duly approved by the screening committee from Postal Department, New Delhi.

2. Since the case of the applicant has been placed before Circle Relaxation Committee for reconsideration and cost awarded to the tune of Rs. 1500/- have already been paid to the applicant by the respondents, we find no willful disobedience of the order and direction of this Tribunal. The contempt petition is accordingly dismissed. Notices are discharged.

3. Having heard Sri R. S. Gupta, it is however, made clear that the applicant may approach this Tribunal if he is still dissatisfied.


Member (A)


Member (J)

*ok
subm under
date 24-7-08
Renu 28-7-08*